

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

OA NO. 1004/93

R G Edgar ..Applicant
V/s
Union of India & Ors. ..Respondents

Coram: Hon. Shri M R Kolhatkar, Member(A)
Hon. Mrs. Lakshmi Swaminathan, Member(J)

Appearance:

Mr. S P Kulkarni
Counsel for the applicant

Mr. Karkera for Mr. P M Pradhan
Counsel for the respondents

ORAL JUDGEMENT: DATED: 25.2.1994
(Per: M R Kolhatkar, Member[A])

Heard the counsels for parties. Shri Karkera, learned counsel for the respondents makes a statement at the Bar that the meeting of the D.P.C. was held on 14.2.94 for promotion to the post of Assistant Superintendent of Post Offices and the applicant was found fit and he is likely to be posted on promotion within about three months' time.

In view of this statement, the applicant seeks leave to withdraw the Original Application.

Leave granted. O.A. disposed of as withdrawn. Applicant is at liberty to approach this Tribunal for redressal of any remaining grievances as per rules. No order as to costs.

18
(Mrs. Lakshmi Swaminathan)
Member(J)

(M.R. Kolhatkar)
Member(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

(3)

OA NO. 1004/93

R G Edgar ..Applicant

v/s

Union of India & Ors. ..Respondents

Coram: Hon. Shri M R Kolhatkar, Member(A)

Hon. Mrs. Lakshmi Swaminathan, Member(J)

Appearance:

Mr. S P Kulkarni
Counsel for the applicant

Mr. Karkera for Mr. P M Pradhan
Counsel for the respondents

ORAL JUDGEMENT:

DATED: 25.2.1994

(Per: M R Kolhatkar, Member[A])

for parties

Heard the counsels/Shri Karkera, learned counsel for the respondents makes a statement at the Bar that the meeting of the D.P.C. was held on 14.2.94 for promotion to the post of Assistant Superintendent of Post Offices and the applicant was found fit and he is likely to be posted on promotion within about three months time.

In view of this statement, the applicant seeks leave to withdraw the Original Application.

Leave granted. O.A. disposed of as withdrawn. Applicant is at liberty to approach this Tribunal *for* redressal of any remaining grievances as per rules. No order as to costs.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member(J)

M.R. Kolhatkar
(M.R. Kolhatkar)
Member(A)